#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 244 OF 2017 & IA NO. 1173 OF 2017

Dated: 15<sup>th</sup> February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jaiprakash Power Ventures Ltd.

...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory

...Respondent(s)

**Commission & Ors.** 

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava

Counsel for the Respondent(s) : Ms. Mandakini Ghosh

Mr. Saransh Shaw

Ms. Ritika Singhal for R-1

Mr. Ravin Dubey for R-2

## **ORDER**

### I.A. No. 1173 of 2017

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

#### **APPEAL NO. 244 OF 2017**

Learned counsel for the State Commission seeks two weeks more time to file reply. As a last chance, time is granted and learned counsel may take steps to file the reply on or before 05.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **09.04.2018**.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member